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IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-260/ (ND)/2018

(CA-93 & 94/C-III/ND/2018)

IN THE MATTER OF:

RMC Ready Mis India

vs

AVJ Developers (India) Pvt. Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 08.02.2019

Coram:

Ms. Ina Malhotra,

Hon'ble Member (Judicial)

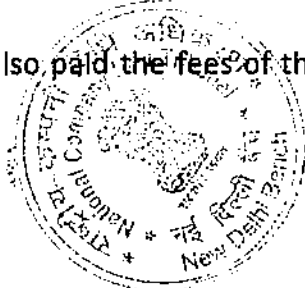
For the Applicant :-

For the Respondent :-

ORDER

Joint Applications being CA-93 & 94/C-III/ND/2018 have been filed under Rule 11 of the NCLT Rules, 2016 by the IRP for withdrawal of the order of Admission intimating Corporate Insolvency Resolution Process. The said order dated 20.12.2018 which is duly revised on 07.1.2019, was received by the IRP on 09.1.2019. The COC has still not been constituted and in view of the settlement brought out between the Operational Creditor and the Corporate Debtor, necessary directions are being prayed for terminating the Corporate Insolvency Resolution Process (CIRP).

As there is no legal impediment and the Corporate Debtor has also paid the fees of the IRP as well as reimbursed all costs incurred,



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ASSISTANT REGISTRAR
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the prayer is allowed and the CIRP process is terminated. The Corporate Debtor is released from the rigors of the Moratorium and is permitted to function through its own Board. The IRP is duly discharged from his duties.

As nothing further survives, the Main petition IB-260/ND/2018 as well as the C.As be consigned to records.

-84-
(INA MALHOTRA)
MEMBER (JUDICIAL)

Surjit
08.2.2019



REGISTRAR
राष्ट्रीय कम्पनी विधि अधिकरण
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Surjit
20/1/19
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